

THE LEADER OF THE OPPOSITION (SHRI GHULAM NABI AZAD): May I speak, Sir?

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Tell them to go out first. ...*(Interruptions)*... Let the suspended Members go out of the House. The LoP will definitely speak before the Minister. ...*(Interruptions)*... Please go to your seats. ...*(Interruptions)*... Please go to your seats. The LoP will speak. ...*(Interruptions)*... Please go to your seats. Only then can the LoP speak. The House should be in order. ...*(Interruptions)*... Before the LoP speaks, the House should be in order. He cannot speak in such a disorderly situation. You go to your seats. I still request the suspended Members to go out of the House. I have already announced the names. They should go out and then we will start the proceedings of the House with the LoP speaking first. ...*(Interruptions)*... I also request the hon. Members to maintain COVID protocol, maintain distance. ...*(Interruptions)*... I still request that I want order in the House so that the LoP can speak in an orderly manner. Let there be no disorder in the House. ...*(Interruptions)*... Please go to your seats. ...*(Interruptions)*... Please go to your seats. ...*(Interruptions)*... I request the suspended Members to go out of the House so that the LoP can speak in an orderly manner. Please maintain order in the House. ...*(Interruptions)*...

The House is adjourned till 12.00 noon.

The House then adjourned at fifteen minutes past eleven of the clock.

The House reassembled at twelve of the clock,

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA) *in the Chair*:

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Messages from Lok Sabha.

MESSAGES FROM LOK SABHA

- (I) **The Salaries and Allowances of Ministers (Amendment) Bill, 2020.**
- (II) **The National Forensic Sciences University Bill, 2020.**
- (III) **The Rashtriya Raksha University Bill, 2020.**
- (IV) **The Bilateral Netting of Qualified Financial Contracts Bill, 2020.**

SECRETARY-GENERAL: Sir, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:-

(I)

"In accordance with the provisions of rule 120 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to inform you that Lok Sabha, at its sitting held on the 20th September, 2020, agreed without any amendment to the Salaries and Allowances of Ministers (Amendment) Bill, 2020, which was passed by Rajya Sabha at its sitting held on the 18th September, 2020."

(II)

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the National Forensic Sciences University Bill, 2020, as passed by Lok Sabha at its sitting held on the 20th September, 2020."

(III)

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Rashtriya Raksha University Bill, 2020, as passed by Lok Sabha at its sitting held on the 20th September, 2020."

(IV)

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Bilateral Netting of Qualified Financial Contracts Bill, 2020, as passed by Lok Sabha at its sitting held on the 20th September, 2020."

Sir, I lay a copy each of the National Forensic Sciences University Bill, 2020, the Rashtriya Raksha University Bill, 2020, and the Bilateral Netting of Qualified Financial Contracts Bill, 2020, on the Table.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Hon. Members, I want to draw your attention to Rule 256. It says, "The Chairman may, if he deems it necessary, name a member who disregards the authority of the Chair or abuses the rules of the Council by persistently and willfully obstructing the business thereof." There is Rule 256(2) also. So, I want to draw your kind attention to these two rules. ...*(Interruptions)*... One minute! ...*(Interruptions)*...

DR. K. KESHAVA RAO (Telangana): Rule 256(2) is also there. ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): I have to call the hon. LoP to speak but before that, I want the rule to be obeyed. ...*(Interruptions)*... I want this rule to be obeyed. ...*(Interruptions)*... I want that the hon. Members who have been named should go out of the House so that the hon. LoP can speak. ...*(Interruptions)*... And I want order in the House. ...*(Interruptions)*... I read out the rules and I have also announced it. ...*(Interruptions)*... Please obey the rules of the House. ...*(Interruptions)*... Members so named should go out of the House so that hon. LoP can speak in an orderly manner. ...*(Interruptions)*...

SHRI ANAND SHARMA (Himachal Pradesh): Sir, I have a point of order. ...*(Interruptions)*...

श्री भूपेन्द्र यादव: सर, मेरा एक प्वाइंट ऑफ ऑर्डर है। रूल 256 में एक बार चेयरमैन ने जो ऑर्डर पास किया है, पहले वह ऑर्डर पूरा होना चाहिए, उसके बाद ही कोई नया प्वाइंट ऑफ ऑर्डर उठा सकता है। ...*(व्यवधान)*...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): No, no. ...*(Interruptions)*...

श्री शक्तिसिंह गोहिल (गुजरात): उधर का प्वाइंट ऑफ ऑर्डर सुनते हैं, इधर का नहीं सुनेंगे। ...*(व्यवधान)*...

SHRI TIRUCHI SIVA (Tamil Nadu): Please read Rule 256. ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): This issue is already resolved. I have already announced. ...*(Interruptions)*...

SHRI TIRUCHI SIVA: Allow us also. ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): I have heard the whole thing. ...*(Interruptions)*... I have heard the whole of it and hon. LoP will put forward your views. ...*(Interruptions)*... I request the suspended Members to please leave the House and obey the rules and order of the Chairman. ...*(Interruptions)*... Please go out of the House so that the House can function in an orderly manner. ...*(Interruptions)*... This is not the first time that it has happened. ...*(Interruptions)*... It has happened earlier also in the case of this side or that side. ...*(Interruptions)*... But, hon. Members always obey the rules of the House. ...*(Interruptions)*... So, I again request you. ...*(Interruptions)*... I want the LoP to speak in an orderly House. ...*(Interruptions)*... Please do not disturb the order of the House. ...*(Interruptions)*... Now, the LoP. ...*(Interruptions)*...

THE LEADER OF THE OPPOSITION (SHRI GHULAM NABI AZAD): Shall I speak, Sir? ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Please. ...*(Interruptions)*... Please maintain the order. ...*(Interruptions)*... And before the LoP speaks, I request the suspended Members to go out of the House so that the LoP can make his points. ...*(Interruptions)*...

SHRI GHULAM NABI AZAD: Shall I speak, Sir? ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): As per the rules, ...*(Interruptions)*... What I am speaking is as per the rules. ...*(Interruptions)*... So, please, I still request that the Members, who are named and suspended, should go out of the House and, then, the LoP will speak. ...*(Interruptions)*...

SHRI GHULAM NABI AZAD: Hon. Vice-Chairman, Sir, ...*(Interruptions)*...

SHRI TIRUCHI SIVA: Sir, I have a point of order. ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): I have allowed the LoP to speak. ...*(Interruptions)*... Please maintain order. ...*(Interruptions)*...

SHRI GHULAM NABI AZAD: Can I speak, Sir. ...*(Interruptions)*... So, I am speaking ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Please; the suspended Members have to go out. ...*(Interruptions)*... Suspended Members have to go out so that the LoP can start speaking. ...*(Interruptions)*... I have allowed the LoP to speak. ...*(Interruptions)*...

SHRI GHULAM NABI AZAD: Can I speak, Sir? ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Before that, the Members, who have been named, please go out of the House and this has been so always. ...*(Interruptions)*... It is not for the first time. ...*(Interruptions)*... It has happened earlier also. ...*(Interruptions)*... It has happened earlier in the previous Parliament Sessions as well. ...*(Interruptions)*... So, this is not something unprecedented and uncommon. ...*(Interruptions)*... Please go out so that the LoP can speak in an orderly House. ...*(Interruptions)*... Please go out of this House and facilitate the LoP to place his views. ...*(Interruptions)*... The House is adjourned till 9.00 a.m. on Tuesday, the 22nd September, 2020.

*The House then adjourned at seven minutes past
twelve of the clock till nine of the clock on
Tuesday, the 22nd September, 2020.*